

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.488/96

Wednesday, this the 24th day of April, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K Radhakrishnan,
Traffic Porter,
Southern Railway,
Quilon.

- Applicant

By Advocate Mr TC Govindaswamy

Vs

1. Divisional Railway Manager,
Southern Railway,
Trivandrum Division,
Trivandrum-14.
2. Divisional Safety Officer,
Southern Railway,
Trivandrum Division,
Trivandrum-14.
3. Divisional Personnel Officer,
Southern Railway,
Trivandrum Division,
Trivandrum-14.
4. The Senior Divisional Operating Manager,
Southern Railway,
Trivandrum Division,
Trivandrum-14.
5. K Damodaran,
Station Manager,
Quilon Junction Railway Station,
Quilon.

- Respondents

By Advocate Mr KV Sachidanandan(represented) for R.1 to 4

The application having been heard on 24.4.96 the Tribunal
on the same day delivered the following:

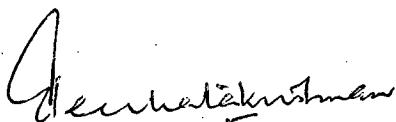
O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges AI order cancelling his transfer from Quilon to Pudukkad and transferring him to Kochuveli, instead. Earlier he had come before this Tribunal challenging the order transferring him to Pudukkad. We then directed him to move the competent authority. Standing counsel for Railways prays that this Tribunal may not interfere with the order of transfer, and submits that applicant's request for transfer to Perinad or any station near to Quilon will be considered, whenever a vacancy arises at those places, if applicant joins the present place of posting. We consider this suggestion very fair. Applicant will join at Kochuveli and he may thereafter seek a posting to any place of his choice. Respondents will do well to keep in mind the submission made and act accordingly.

2. Application is disposed of as aforesaid. No costs.

Dated, the 24th April, 1996.


PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A1:- A true copy of the Office Order
No.T.24/96/Gr.D of 22.3.96 issued by the third respondent.

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